



Union Territory of Jammu and Kashmir
Social Welfare Department
Civil Secretariat, J&K

NOTIFICATION

Jammu, 21st May, 2024

S.O 305 .- In exercise of the powers conferred by section 23 of the Jammu and Kashmir Reservation Act, 2004 and all other enabling provisions in this behalf, the Lieutenant Governor is pleased to direct that the following amendments shall be made in the Jammu and Kashmir Reservation Rules, 2005; namely:-

1. **In rule 5**, sub-rule (1), the table thereto shall be substituted by the following table:-

1.	Open Merit
2.	Scheduled Caste
3.	Open Merit
4.	*Scheduled Tribe 1
5.	**Scheduled Tribe 2
6.	Open Merit
7.	Backward Area
8.	Other Backward Classes
9.	Economically Weaker Section
10.	Open Merit
11.	Open Merit
12.	Line of Actual Control/International Border
13.	Open Merit
14.	Scheduled Tribe 1
15.	Scheduled Tribe 2
16.	Open Merit
17.	Backward Area
18.	Other Backward Classes
19.	Economically Weaker Section
20.	Open Merit
21.	Open Merit
22.	Scheduled Caste
23.	Open Merit
24.	Scheduled Tribe 1

Jhand

25.	Scheduled Tribe 2
26.	Open Merit
27.	Backward Area
28.	Line of Actual Control/International Border
29.	Economically Weaker Section
30.	Open Merit
31.	Open Merit
32.	Scheduled Caste
33.	Open Merit
34.	Scheduled Tribe 1
35.	Scheduled Tribe 2
36.	Open Merit
37.	Backward Area
38.	Other Backward Classes
39.	Economically Weaker Section
40.	Open Merit
41.	Open Merit
42.	Scheduled Caste
43.	Open Merit
44.	Scheduled Tribe 1
45.	Scheduled Tribe 2
46.	Open Merit
47.	Backward Area
48.	Other Backward Classes
49.	Economically Weaker Section
50.	Open Merit
51.	Open Merit
52.	Line of Actual Control/International Border
53.	Open Merit
54.	Scheduled Tribe 1
55.	Scheduled Tribe 2
56.	Open Merit
57.	Backward Area
58.	Other Backward Classes
59.	Economically Weaker Section
60.	Open Merit
61.	Open Merit
62.	Scheduled Caste

James →

63.	Open Merit
64.	Scheduled Tribe 1
65.	Scheduled Tribe 2
66.	Open Merit
67.	Backward Area
68.	Other Backward Classes
69.	Economically Weaker Section
70.	Open Merit
71.	Open Merit
72.	Scheduled Caste
73.	Open Merit
74.	Scheduled Tribe 1
75.	Scheduled Tribe 2
76.	Open Merit
77.	Backward Area
78.	Other Backward Classes
79.	Economically Weaker Section
80.	Open Merit
81.	Open Merit
82.	Scheduled Caste
83.	Open Merit
84.	Scheduled Tribe 1
85.	Scheduled Tribe 2
86.	Open Merit
87.	Backward Area
88.	Other Backward Classes
89.	Economically Weaker Section
90.	Open Merit
91.	Open Merit
92.	Scheduled Caste
93.	Open Merit
94.	Scheduled Tribe 1
95.	Scheduled Tribe 2
96.	Open Merit
97.	Backward Area
98.	Line of Actual Control/International Border
99.	Economically Weaker Section
100.	Open Merit

Handwritten signature

Note:

* **Scheduled Tribe 1** includes the following tribes which were existing prior to the coming into force of the Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Act, 2024 and as per the Constitution (Jammu and Kashmir) Scheduled Tribes Order, 1989 and the Constitution (Scheduled Tribes) Order (Amendment) Act, 1991:-

1. *Bakarwal*; 2. *Balti*; 3. *Beda*; 4. *Bot, Boto*; 5. *Brokpa, Drokpa, Dard, Shin*;
6. *Changpa*; 7. *Garra*; 8. *Gaddi*; 9. *Gujjar*; 10. *Mon*; 11. *Purigpa*; 12. *Sippi*.

** **Scheduled Tribe 2** includes the following tribes which were added in terms of the Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Act, 2024:-

1. *Gadda Brahmin*; 2. *Koli*; 3. *Paddari Tribe*; 4. *Pahari Ethnic Group*

2. **In Rule 15**, the second proviso shall be substituted by the following; namely:-

“Provided further that for undergraduate and post graduate courses in professional colleges/institutions, if sufficient number of reserved seats are not available to accommodate all the reserved categories in a selection process, the available reserved seats shall be rotated in such a manner that all reserved categories get their due share in a phased manner and for such purpose, the roster prescribed under Rule 5(1) shall be applied.

By order of the Government of Jammu and Kashmir.

Sd/-

Sheetal Nanda, IAS

Commissioner/Secretary to the Government
Social Welfare Department

Dated: 21.05.2024

No: SWD-Acts/2/2024-02

Copy to:

1. All Financial Commissioners (Additional Chief Secretaries).
2. Director General of Police, J&K.
3. Director General, J&K Institute of Management, Public Administration and Rural Development.
4. All Principal Secretaries to the Government.
5. Principal Secretary to the Lieutenant Governor.
6. All Commissioner/Secretaries to the Government.
7. Joint Secretary (Jammu, Kashmir and Ladakh), MHA, Government of India.
8. Divisional Commissioner, Kashmir/Jammu.
9. Chairperson, J&K Special Tribunal.
10. All Head of Department/Managing Directors.
11. Director, Archives, Archaeology and Museums, J&K.
12. Director Information, J&K
13. Secretary, J&K Public Service Commission
14. Secretary, J&K Services Selection Board.

15. General Manager, Government Press, Jammu/Srinagar.
16. Private Secretary to the Chief Secretary
17. Private Secretary to Commissioner/Secretary to the Government, GAD.
18. Private Secretary to Commissioner/Secretary to the Government, Social Welfare Department.
19. Incharge Website, Social Welfare Department.
20. Stock file


21-05-24

Manoj Kumar, JKAS
Under Secretary to the Government
Social Welfare Department